

[Shri K. R. Ganesh]

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 847 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (ii) G.S.R. 848 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (iii) G.S.R. 850 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (iv) G.S.R. 851 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (v) G.S.R. 852 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum. [Placed in Library See No. LT-3574/73].

(5) Two statements (i) correcting the answer given on the 2nd March, 1973 to Unstarred Question No. 1972 by Shri M. S. Purty regarding exemption to foreign technicians from payment of income tax, and (ii) giving reasons for delay in correcting the answer. [Placed in Library. See No. LT-5575/73].

ACCOUNTS OF TEXTILES COMMITTEE FOR 1971-72 AND TEXTILE MACHINERY (PRODUCTION & DISTRIBUTION CONTROL (AMDT.) ORDER, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

- (1) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1971-72 and the Audit Report thereon, under sub-section

(4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-5576/73].

- (2) A copy of the Textile Machinery (Production and Distribution) Control (Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S.O. 1184 in Gazette of India dated the 28th April, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5577/73].

NOTIFICATIONS UNDER ORISSA MOTOR VEHICLES (TAXATION OF PASSENGERS) ACT, 1969 AND MOTOR VEHICLES ACT, 1939.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M B RANA): I beg to lay on the Table—

- (1) (i) A copy of Orissa Notification S.R.O. No. 695/73 published in Orissa Gazette dated the 2nd August, 1973 making certain amendment to the Orissa Motor Vehicles (Taxation of Passengers) Rules, 1969, under sub-section (3) of section 23 of the Orissa Motor Vehicles (Taxation of Passengers) Act, 1969, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-5578/73].

- (2) (a) A copy each of the following Notifications making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964, under sub-section (3) of section 183 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh:

Indore & Bhopal (Stat.)

- (i) G.O.Ms. No. 547 published in Andhra Pradesh Gazette dated the 5th July, 1973.
- (ii) G.O.Ms. No. 548 published in Andhra Pradesh Gazette dated the 5th July, 1973.
- (iii) G.O.Ms. No. 599 published in Andhra Pradesh Gazette dated the 5th July, 1973.
- (v) G.O.Ms. No. 649 published in Andhra Pradesh Gazette dated the 5th July, 1973.
- (v) G.O.Ms. No. 650 published in Andhra Pradesh Gazette dated the 5th July, 1973.
- (vi) G.O.Ms. No. 651 published in Andhra Pradesh Gazette dated the 5th July, 1973.
- (vii) G.O.Ms. No. 687 published in Andhra Pradesh Gazette dated the 5th July, 1973.

(b) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notifications.

(Placed in library. See No. LT—5579|73).

RFVIFW AND ANNUAL REPORT OF LUBRIZOL INDIA LTD. FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Lubrizol India Limited, for the year 1971-72.
- (2) Annual Report of the Lubrizol India Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(Placed in library. See No. LT—5580|73).

1810-LS—8

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
MINUTES

SHRI G. G. SWELL (Autonomous Districts): I lay on the Table Minutes of the Twenty-eighth to Thirty-first sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12.06 hrs.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Appropriation (No. 3) Bill, 1973 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 24th August, 1973.

12.07 hrs.

STATEMENT RE: FOOD RIOTS IN
BHOPAL AND INDORE

THE MINISTER OF STATE IN
MINISTRY OF AGRICULTURE
(SHRI ANNASAHEB P. SHINDE):
On behalf of Mr. F. A. Ahmed...

श्री जगन्नाथ राव जोशी (शाजापुर)
अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। आप ने इस विषय पर ध्यानकर्षण प्रस्ताव स्वीकार नहीं किया और नियम 377 के अधीन नोटिस स्वीकार नहीं किया। मंत्री महोदय जो वक्तव्य देने जा रहे हैं, हम को उस के बारे में सवाल पूछने की इजाजत मिलनी चाहिए। हम पूरी स्थिति को देख कर आये हैं। वहाँ पुलिस ने बहुत अत्याचार किया है। लेकिन हम लोगों को इस बारे में प्रश्न पूछने या बोलने की इजाजत नहीं है। हम न यह मामला उठाने की कोशिश की है, लेकिन आप ने अनुमति नहीं दी है। इस स्थिति में हमारे लिए क्या रास्ता है? यह हमारे प्रदेश का मामला है। हम स्थिति को देख कर आये हैं।